

the University in 1950, and a non-recurring grant of Rs. 2.45 lakhs was given to the University in March 1951 to meet a portion of the cost of the scheme.

Shri Sanganna: May I know the progress of the scheme?

Dr. M. M. Das: Our latest report shows that the construction of the building is going on.

Shri Sanganna: What is the total amount that the Government of India propose to give for this scheme?

Dr. M. M. Das: The Government of India agreed to pay Rs. 2,45,000 for the construction of the building equipments etc. on condition that an equal amount would be paid by the Kalinga University Foundation Trust. There is no proposal for giving any further amount for this scheme by the Central Government at present.

STENOGRAPHERS

*873. **Shri L. Jogeswar Singh:** (a) Will the Minister of Home Affairs be pleased to state whether it is a fact that there are no regular rules to govern seniority, promotion, pay etc., for Stenographers left in Subordinate Offices of the Central Government consequent on the classification of their offices into Subordinate and Secretariat Attached Offices?

(b) Is it a fact that Stenographers now in Subordinate Offices are not allowed to sit for the Union Public Service Commission examination?

(c) Is it a fact that the results of some of the stenographers who were allowed to appear for the test, were withdrawn because those offices have now been declared as subordinate offices?

The Deputy Minister of Home Affairs (Shri Datar): (a) Orders do exist governing seniority, promotion and pay of stenographers in the Subordinate Offices of the Government of India, though such orders may not be uniform for all such offices.

(b) An officer employed in an office under the Government of India is not allowed to sit for a recruitment examination for any other post or service except with the permission of the appropriate authority. Subject to this limitation, there is no bar to stenographers in the Subordinate Offices appearing at such Union Public Service Commission examinations as are not restricted to officers of any particular department or office provided they satisfy all the qualifications prescribed in the relevant recruitment rules.

(c) Eligibility or otherwise of candidates appearing for Union Public Service Commission examinations is determined entirely by the Commission. The Union Public Service Commission have, however, informed Government that certain candidates for the stenographers' examination, who were provisionally considered eligible, pending determination of the status of the offices and were allowed to sit for the examination, were later declared ineligible when their offices were classed as Subordinate Offices.

Shri L. Jogeswar Singh: May I know what steps Government propose to take for the promotion of the stenographers who are left in the subordinate offices of the Central Government?

Shri Datar: There are different rules regarding promotion in the subordinate offices and in the Secretariat and attached offices. According to these rules the interests of the stenographers are duly safeguarded.

Shri B. S. Murthy: May I know whether there are any cases where a candidate having passed in the examination was not released by the department concerned?

Shri Datar: Sometimes there may be such cases when the services of a particular candidate are required by the office concerned.

Shri M. D. Ramasami: May I know if there is any reservation under this category of stenographers to Scheduled Caste and other backward communities.

Shri Datar: There is reservation so far as the Scheduled Castes are concerned in all the classes of service including stenographers.

JOINT STOCK COMPANIES

*875. **Shri Morarka:** Will the Minister of Finance be pleased to state:

(a) the total number of private and public joint stock companies in India as on the 31st March 1952;

(b) their total paid up capital; and

(c) the number of public and private joint stock companies, separately registered during 1952-53 and 1953-54?

The Deputy Minister of Finance (Shri M. C. Shah): (a) to (c). A Statement containing the required information as far as available with Government is placed on the Table of the House. [See Appendix III, annexure No. 73.]

Shri Morarka: Out of 29,242 companies, may I know how many of them are public companies and how many are private companies?

Shri M. C. Shah: I have got the figures year-wise. If the hon. Member wants to know them, it is from 1947-48.....

Mr. Speaker: I think he may better give a statement.

Shri M. C. Shah: I will give that.

Shri Morarka: Out of these public companies, may I know how many of them have their managing agents?

Shri M. C. Shah: In every public company, either there are managing agents or there is a managing director. I have got that break-up. But, I can say that out of the private limited companies, many of them are managing agency companies.

Shri K. K. Basu: May I know how many of these public companies are owned or dominated by foreigners by either managing agency or ownership?

Shri M. C. Shah: Public limited companies must have either a managing director or a managing agency. I

have not got that break-up. It will require tremendous labour to find that out. If the information is required, I shall find out.

Shri Bansal: Arising out of the reply to part (c) of the question, how many companies registered in the years 1952-53 and 1953-54 were industrial concerns and what was their total paid up capital?

Shri M. C. Shah: That information I have not got. I have got only the number of public limited companies registered in all these years and the private limited companies registered in all these years. Whether they are industrial or non-industrial, that break-up I have not got.

Shri Morarka: During this period, how many companies have gone into liquidation and how many companies have been struck off the rolls?

Shri M. C. Shah: This information can easily be had from the bulletins issued.

LOANS AND GRANTS TO HYDERABAD

*876. **Shri Madhao Reddi:** Will the Minister of Finance be pleased to state:

(a) the total amount of money advanced to Hyderabad State since the day it finally acceded to the Indian Union by way of (i) loans with interest, (ii) interest free loans and (iii) grants-in-aid; and

(b) whether any amount has been realised from the State in repayment of the loans?

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): (a) The payments to end of 1952-53 amounted to

(i) Rs. 867 lakhs,

(ii) Rs. 28 lakhs, and

(iii) Rs. 306 lakhs (Excluding share of Central divisible taxes in 1952-53).

(b) Yes, Sir. The repayments amounted to Rs. 4.36 lakhs in 1951-52 and Rs. 4.49 lakhs in 1952-53.